

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. HYDERABAD METCHEM PVT LTD

Relevant Particulars		
1.	Name of corporate debtor	M/s. Hyderabad Metchem Pvt. Ltd
2.	Date of incorporation of corporate debtor	23 rd September, 1981
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No. Limited Liability Identification No. of corporate debtor	U24110TG1981PTC003205
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Plot no. 34 Cie Phase II, Gandhi Nagar opp. IDPL Colony, Hyderabad Telangana - 500037
6.	Insolvency commencement date in respect of corporate debtor	29.10.2021 (order received on 05.04.2022)
7.	Estimated date of closure of insolvency resolution process	02.10.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Kumar Kabra Regn. No. IBBI/IPA-001/IP-P01104 /2017-18/11790
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Pradeep Kumar Kabra 301, 3rd Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007 Email: - ippradeepkabra@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Pradeep Kumar Kabra 301, 3rd Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007 Email: ippradeep.hmpl@gmail.com
11.	Last date for submission of claims	Wednesday, 20.04.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads https://www.ibbi.gov.in/legal-framework/updated N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/s. Hyderabad Metchem Pvt. Ltd** on **29th October, 2021 (order received on 5th April, 2022)**.

The creditors of **M/s. HYDERABAD METCHEM PVT LTD**, are hereby called upon to submit their claims with proof on or before Wednesday, 20.04.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

CA IP Pradeep Kumar Kabra

Interim Resolution Professional for M/s Hyderabad Metchem Pvt. Ltd
301, 3rd Floor, Reegus Business Centre, New Citylight Road,
Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007
IBBI Registration No.: IBBI/IPA-001/IP-P01104 /2017-18/11790

Email: ippradeep.hmpl@gmail.com

Date: 07.04.2022

Place: Surat